

Class III and class IV service in the tribal Development Blocks.

Engineering Students from NEFA, Nagaland and Manipur

2629. **Shri Tombi:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether there is any special arrangement to give admission to a good number of students from backward areas NEFA, Nagaland and Manipur in engineering colleges and post-graduate classes to bring them at par with their counterparts in other parts of the country; and

(b) if so, the steps taken and those proposed to be taken?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) and (b). Depending on the requests received from the Administration of these territories from year to year, seats are specially reserved for degree courses in various engineering colleges. In 1961-62, 17 seats were reserved for the students of these territories.

For post-graduate courses, no request has been received so far.

समाज कल्याण विभाग, दिल्ली:

२६३० श्री रान मेहरा यादव क्या शिक्षा मंत्री यह बताने को कृपा करेंगे कि:

(क) क्या समाज कल्याण विभाग दिल्ली में समान शर्तों पर योग्यता प्राप्त वाले व समान कार्य करने वाले सामाजिक कार्यकर्ता पर्यवेक्षण अधिकारी श्रेणी तथा परिवर्तन अधिकारी श्रेणी के वेतनों में भेद है;

(ख) यदि हां, तो कितना और क्यों

(ग) क्या उमा विमान में सामाजिक कार्यकर्ता श्रेणी के पद पर अनुमान योग्यता वाले समाज-सेवियों को समान वेतन मिलना है

(घ) यदि हां, तो क्यों;

(ङ) क्या यह सच है कि रोजगार दफ्तर में पंजीकृत प्रशिक्षित व योग्य समाज-सेवकों के रहते हुए अप्रशिक्षित व्यक्तियों को समाज कल्याण विभाग में रखा जाता है और फिर उनका प्रशिक्षण पर बहुत-सा सरकारी धन व्यय किया जाता है; और

(च) यदि हां, तो क्यों और कितना धन उन पर व्यय किया गया?

शिक्षा मंत्री (डॉ० का० ला० बीमाली)

(क) से (च) सूचना एक्टर की जा रही है और यथा शास्त्र सभा-परल पर रख दी जाएगी।

Delhi Rent Control Act

2632. **Shri S. N. Chaturvedi:** Will the Minister of Home Affairs be pleased to state:

(a) whether under the Delhi Rent Control Act 1959 as a result of the judgement of the Supreme Court the owner cannot recover possession for his own use however imperative his need of premises let with his consent express or implied, for residence cum business or commercial purposes;

(b) whether this is causing hardship;

(c) whether Government's attention has been drawn to this aspect of the matter; and

(d) if so, what they propose to do about it?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The Delhi Rent Control Act was passed in 1958. According to a judgement of the Supreme Court, if premises are let for residential purposes and it is shown that they are used by the tenant incidentally for commercial, professional or other purposes with the consent of the landlord, the landlord would not be entitled to obtain